

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 5
TO BE ANSWERED ON 02.02.2018

CASH INCENTIVES UNDER BBBP SCHEME

5. DR. PRITAM GOPINATH MUNDE:
SHRI DHARMENDRA YADAV:
SHRI VINAYAK BHAURAO RAUT:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI SHRIRANG APPA BARNE:
DR. SHRIKANT EKNATH SHINDE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there is any provision for cash incentive for individuals under the Beti Bachao Beti Padhao (BBBP) scheme and if so, the details thereof;
- (b) whether misleading and fraudulent activities in the name of this scheme have been reported and if so, the details thereof;
- (c) whether any investigation has been conducted by the Government in this regard, if so, the outcome thereof and the action taken thereon;
- (d) whether the Union Government has taken up the matter with the State Government where this illegal activity has taken place, if so, the details thereof and the response received therefrom; and
- (e) the other preventive steps taken by the Union Government to create awareness among people about such unscrupulous activities and to highlight the actual objectives of the said schemes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (e) Beti Bachao Beti Padhao (BBBP) is a flagship programme of Ministry of Women and Child Development (MWCD), Government of India aimed at changing the mindset of society to value the girl child and empower her. The scheme while stresses on challenging mindsets and deep rooted patriarchy in the societal system also focuses strict enforcement of PC&PNDT Act, advancing education of the girl child: focus is on issues of women empowerment on a life cycle continuum. BBBP scheme has no provision for individual cash incentive/cash transfer component by Government of India and thus is not a DBT (Direct Benefit Transfer) scheme.

This fraudulent activity of duping people by some miscreants falsely promising cash benefits to girls of Rs 2 lacs each in the name of BBBP was brought to the notice of Ministry of Women and Child Development through complaints/ copies of fraudulent forms being filled by people and send to Office of MWCD. It started coming in sometime beginning towards the end of December 2016 and increased over the time.

Lakhs of fake/illegal forms in the name of BBBP scheme have been received by this Ministry so far, which were reported to have fraudulently sold in many cases and many cases by just photo copying. Thereafter details of individuals were filled in the said and sent to the Ministry. The menace started from different districts of Uttar Pradesh State and spread to other States of the country.

The Ministry of Women and Child Development took prompt action and preventive measures to contain this menace by taking up the matter with concerned State Government Authorities where this illegal activity has taken place as reported. Letters were sent to the Chief Secretaries, Principal Secretaries of Department of Women and Child Development and District Magistrate of various States/UTs by the Secretary and Joint Secretary of Ministry of Women and Child Development. It has been reported to the Ministry that FIRs were registered in some districts regarding this fraudulent activity. A disclaimer has also been uploaded on website of the Ministry about the fraudulent forms in the name of BBBP scheme. Press release was carried out in leading newspapers in Hindi, English and regional languages. Ministry has also launched a media publicity campaign through Doordarshan/ AIR and other radio stations as well as through Newspapers alerting general public not to fall prey to such unscrupulous activity. Postal Department help was also sought. States also took up different necessary action to contain the menace. Further, the Ministry has started disposing of the incoming fake forms.
